GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1728 ANSWERED ON:05.03.2015 E COURT MISSION MODE PROJECT

Agrawal Shri Rajendra; Mahajan Smt. Poonam ;Rai Shri Prem Das; Sawaikar Shri Advocate Narendra Keshav; Scindia Shri Jyotiraditya Madhavrao; Somaiya Dr. Kirit

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of targets set and achieved so far under the e- Courts Mission Mode Project in the country along with the details of works being undertaken thereunder;
- (b) the number of courts in which the work under the aforesaid project has so far been completed, under execution/pending for completion, State-wise including Maharashtra;
- (c) the details of funds allocated/utilised for the purpose during each of the last three years, State-wise;
- (d) whether the Government proposes to launch e-petition/e-filxHK? of court cases in the country and if so, the details thereof; and
- (e) the present status of progress made in linking such courts with National Judicial Data Grid across the country?

Answer

MINISTER OF LAW & JUSTICE (Shri D. V. Sadananda Gowda)

(a) to (c): Under the eCourts Integrated Mission Mode Project, the Government had approved computerization of 14249 District and Subordinate Courts in the country and up gradation of Information & Communication Technology (ICT) infrastructure of the Supreme Court and High Courts by 31st March, 2015 at a cost of Rs. 935 Crore.

As on 28th February, 2015, sites for 14249 districts and subordinate courts have been made ready for computerisation, out of which LAN has been installed at 13606 courts, hardware at 13436 courts and software at 13273 courts.

The State-wise status of various components of the project is enclosed at Annexure A. NIC is the implementation agency for the project. Funds are released to NIC on an all India basis. NIC has so far utilised Rs. 595 crore out of the budgeted Rs. 935 Crore for the Project.

The details of funds utilised under the project for the last three Financial Years is as under:

S. Year Funds NO Utillised

1 2011-12 86.42 2 2012-13 72.97

3 2013-14 38.84

4 2014-15 3.20

(d): e-petition and e-filing have not been taken up in Phase I of the Project which ends on 31st March, 2015. In the Policy and Action Plan Document approved by the Hon'ble Chief Justice of India on 8th January, 2014, e-filing has been included for Phase II of the Project.

(e): All the district and subordinate courts computerised under eCourts project have been linked to National Judicial Data Grid (NJDG), which is a common repository of case records across the country. On NJDG, data entry of decided cases is being undertaken and data per-

taining to pending cases is being updated on a daily basis. As on 2nd March, 2015, data in respect of more than 4.41 crore cases and more than 89 lakh orders/judgments pertaining to district and subordinate Courts under the jurisdiction of 21 out of 24 High Courts have been uploaded on NJDG.